

**IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU**
(Through Physical Hearing / VC Mode (Hybrid))

**ITEM No.20
I.A. No.122/2022 in
C.P.(IB) No.228/BB/2018**

IN THE MATTER OF:

M/s. Indu Corporation Pvt. Ltd. ... Petitioner
Vs.
M/s. Bhuwalka Steel Industries Ltd. ... Respondent

Order under Section 9 of IBC, 2016

Order delivered on 03.07.2024

CORAM:

**SHRI K. BISWAL
HON'BLE MEMBER (JUDICIAL)**

**SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Resolution Professional : Shri Atul Madhvan

ORDER

1. Heard the Ld. Counsel for the RP.
2. The Ld. Counsel for the RP seeks short accommodation on the ground that the arguing Counsel is not available today.
3. List the matter on **29.07.2024**.

**Sd/-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)**

**Sd/-
K. BISWAL
MEMBER (JUDICIAL)**